

My friend Mr. Faleiro has raised a very important question about the Budget of Goa. He is anxious to vote the Demands. I am sure, in this House. The present intention is to bring the appropriate Bill to ask for a Vote on Account; and a statement will be made on it in the course of the next 2 days

Prof Mavalankar wanted to be assured about his Railway booking or perhaps his Air booking, if he still travels by air. The present intention is that the House would adjourn on the 18th May; and there is no thought of extending the Session.

MR. SPEAKER: Now we go to Matters under Rule 377.

12.50 hrs.

#### MATTERS UNDER RULE 377

##### (1) REPORTED APPOINTMENT OF AN OFFICIAL OF AMERICAN EMBASSY ON THE WORKING GROUP ON GRANT OF AUTONOMY TO THE FILMS DIVISION

SHRI VASANT SATHE (Akola): Sir, under Rule 377, I wish to raise the following matter:

The Film Division is an important organisation of the Ministry of Information & Broadcasting, producing films on important subjects connected with the public sector and Defence. The other day, i.e. on 24th April, 1979, Shri L. K. Advani, Minister of Information and Broadcasting, announced the decision of the Government for the formation of a working group on grant of autonomy to the Films Division and other related matters. However, it is a matter of great concern to note that full time staff member of the American Embassy has been nominated on this working group. I would therefore request the hon. Minister to furnish the name and the connections of this member as it is alleged that this person has CIA links. Whether this is true or not, the fact that an em-

ployee of the embassy should be appointed on the working group of the Government of India to work out important policy matters for media is itself a matter of serious concern and I should like the Minister to clarify the position and take suitable action in the matter.

##### (ii) REACTION OF THE GOVERNMENT OF INDIA TO CHANGE OF GOVERNMENT IN ZIMBABWE

SHRI HARI VISHNU KAMATH: (Hoshangabad): By your leave, Mr Speaker, under rule 377 I proceed to make the following statement on a matter of urgent public importance. Consequent upon the elections recently held in Rhodesia (Zimbabwe) the white minority rule imposed thirteen years ago by the buccaneer Ian Smith has come to an end, black majority rule has been ushered in, and a new government with Bishop Abel Muzorewa as Prime Minister has been or is about to be set up. Although the internal settlement as a result of which the elections were held is not wholly satisfactory, yet the transition to democracy represented by the replacement of Mr. Ian Smith by Bishop Abel Muzorewa should not be ignored, the first step perhaps, feeble though it be, perhaps towards a full-fledged democratic order assented to by all political parties in Zimbabwe. Government should clarify its reaction to the change that has taken place in Zimbabwe and its attitude to the new government led by Bishop Abel Muzorewa

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): We in the government do not recognise the so called, illegal, elections which have recently been concluded by the illegal regime in Rhodesia in disregard the relevant resolutions of the United Nations. The United Nations had declared them as illegal, null and void before the elections were held and had said they

(Shri S. Kundu)

have no relevance to the bringing about of genuine decolonisation and majority rule in Zimbabwe. The United Nations Security Council recently in a resolution passed on 30 April has reaffirmed this position. On the contrary this deliberate manoeuvre which is in line with the earlier "internal settlement" is clearly intended to consolidate the domination of the white minority over the majority of the people of Zimbabwe, as is clear from the circumstances in which the so-called elections were held, and the continuing role of the white minority under the pretext of representational voting, to retain a strangle-hold on the administration of the territory. This is yet another measure to thwart the objectives for which the brave people of Zimbabwe have been struggling and have shed their blood for years. I am confident that their struggle will continue with even greater intensity. The colonial power in Southern Rhodesia cannot escape its obligations to the people of Zimbabwe and the international community to ensure majority rule in Zimbabwe. We have stated earlier in this House that the responsibility of the colonial power in Rhodesia is to bring about genuine independence and majority rule. Also we have said that there is urgent need to enforce and tighten sanctions against the illegal regime of Rhodesia.

**SHRI HARI VISHNU KAMATH:** Name the colonial power. Which is it?

**MR. SPEAKER:** It is obvious.

**SHRI SAMARENDRA KUNDU:** In conformity with the relevant UN resolutions member States of the UN are bound not to accord any kind of recognition or legitimacy to the results of the illegal elections held recently in Zimbabwe. There are already ominous signs that tend to indicate that some countries might use the pretext of the so-called elections to justify the lifting of the sanctions against Rhodesia. As I said earlier,

it is our view that it is more important now than ever before that we should take urgent steps for the effective implementation and enforcement of the UN-mandated sanctions against the illegal regime in Rhodesia and also to widen them so as to bring about genuine independence and majority rule in Zimbabwe without delay.

(iii) REPORT OF JUDICIAL INQUIRY INTO CLASHES BETWEEN CASTE HINEUS AND HARIJANS IN VILLIPRAM IN 1979

**SHRI T. BALAKRISHNAIAH:** (Tirupathi): Under Rule 377 I make a statement on the following matter of urgent public importance.

The Government is aware of the Villipuram incident in 1978 where there was a clash between Caste Hindus and Harijans in which 12 Harijans were brutally murdered. The Hon'ble Speaker was pleased to permit the Committee of S. C. & S. T. to visit the place and assess the situation on the spot and to suggest to the Central Government ways and means for taking necessary and appropriate action against the culprits. But the Chief Minister of Tamilnadu objected to the visiting of the Parliamentary Committee of S. C. & S. T. on the ground that he had appointed a Judicial Commission to inquire into the matter.

Now the Judicial Commission has already submitted its report and there are certain observations of the Commission which are adverse to the interests of the Harijans, describing the Harijans of Peria Colony of Villipuram as rowdies creating tension and the responsibility of maintaining law and order was fixed on the subordinate officials like R.D.O., D.R.O. and the Dy. S.P. and S.I. who are Harijans and the S.P. and the Collector were immuned. The report needs to be discussed in the Parliament to assess the truth and save the innocent Harijans and the Harijan officials from unnecessary harassment.

I, therefore, request the Central Government through you to call for